

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA
(Through video conferencing)**



No. O.A. 350/831/2021

Date of order: 11.06.2021

**Present : Hon'ble Mrs. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member**

Rajendra Dubey, Desig: Rajbhasha Adhakari, S/o. late S. Dubey, working in the office of the Divisional Railway Manager, S.E. Railway, Kharagpur, Dist- Paschim Medinipur- 721301.

.....Applicant.

-versus-

1. The General Manager, S.E. Railway, Garden Reach, Kolkata- 700043.
2. The Principal Chief Personnel Officer, Garden Reach, Kolkata- 700043.
3. The Secretary, Railway Board, New Delhi- 110001 through the G. M., S.E. Railway.

.....Respondents.

For the Applicant : In Person

For the Respondents : Mr. A. Mitra, Counsel

O R D E R (Oral)

Per Bidisha Banerjee, Judicial Member, JM:

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Applicant appears in person and heard.

2. Mr. A. Mitra, Id. counsel for official respondents is also present and heard.
3. This application has been preferred to seek the following reliefs:

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"8.1. Unlawful order of the Railway Board vide letter No. E (GP) 2020/2/13/Rajbhasha dated 18.11.2020 may be quashed.

8.2. The "show cause notice" issued by the GM, S.E. Railway vide letter no. SER/P-HQ/GAZ-CON/260/5/RBA/9/1 dated 28.05.2021 regarding cancellation of the panel and my reversion to former Group C post may be stayed and quashed which is based on the above vague order.

8.3. Anything else suitable in the view of your Lordship, may be kindly ordered to compensate me including the effecting my promotion from February, 2020.

4. At hearing, it transpired that the applicant is aggrieved in regard to the show cause notice dated 28.05.2021 whereby and whereunder he has been asked to give reply to the show cause as to why he would not be reverted to his former post. The applicant appearing in person would agree to file reply to the show cause notice dated 28.05.2021, within a period of 4 weeks.

5. Therefore, without entering into the merits of this matter, we direct the applicant to give reply to the show cause notice dated 28.05.2021 within above mentioned period and respondents after receiving the reply to the show cause notice shall consider the same in accordance with law and to pass a reasoned and speaking order within a period of 2 months thereafter.

6. Till such time the reversion from the present post to former post of the applicant will not be given effect to.

7. Ordered accordingly.

8. Thus, OA would stand disposed of. No costs.

9. Liberty is given to the parties to communicate the gist of the order for communication and compliance.


(Dr. Nandita Chatterjee)
Administrative Member


(Bidisha Banerjee)
Judicial Member